

OA-326/98

Sudhansu Shekhar

Shri. M. L. Paswan, Registrar Incharge.

Defects
removed
already
14/5/96

Learned Counsel Shri. A. K. Sinha is present on behalf of the applicant. Defects noted in item no. 6,10,11 & 21 of the Scrutiny Report must be removed by 27.05.96.

PKL

(M. L. Paswan)
Registrar I/C

2/27.5 .96

Shri M.L.Paswan, Registrar I/c

Defects have been removed. Shri A.K.Singh, learned counsel for the applicant is present. Let the case be placed before the Hon'ble Bench for admission on 15.7.96.

1212

(M.L.Paswan)
Registrar I/c

3/ 15.7.96

Counsel for the applicant : Shri A.K. Singh

Adjourned to 23.7.96 for admission as
prayed for by the learned counsel for the applicant.

/CBS/

(N.K. Verma)
Member (A)

OA - 326/96

4./ 24.7.96.

Counsel for the applicant : Shri Sunil Kumar.

Heard Shri Sunil Kumar, the learned counsel for the applicant. Issue notices to the respondents returnable within six weeks. List this case on 17.9.97 for admission hearing.

*Notice issued
by Regd with AD
on 6-8-96
B.M.*

5./ 17.9.96.

Shri Sunil Kumar, the counsel for the applicant,

Shri Lalit Kishore, the counsel for the respondents.

Shri Lalit Kishore prays for four weeks time to file reply. Time is granted. Reply to be filed within four weeks. Rejoinder, if any, may be filed within ~~one~~ one week thereafter. The matter be listed on 8.11.96 before the registrar for completion of pleadings.

[Signature]

(K.D. Saha)

Member (A)

[Signature]
(V.N. Mehrotra)

Vice-chairman

~~6.12.96~~ Sri. M. L. Paswan, Dy. Registrar.

The learned counsel for the applicant is absent.

W/s has not been filed. Let 11.12.96 be fixed for filing the

W/s.

M.L.P.
(M. L. Paswan)
Dy. Registrar

PKL

7/11.12.1996

The learned counsel for the applicant

Mr. A.K. Sinha is present. W/s has not been filed.

Put up on 29.1.1997 for filing W/s.

MPS.

M.L.P.
(M. L. Paswan)
Registrar I/c

8/29.1.1997

The learned counsel for the applicant Shri

A.K. Sinha is present. None for the respondents.

W/s is stated to have been received by the learned counsel for the applicant, but the same is not on the record. The office is directed to verify and place the same on the record. Put up on 14.2.1997 for W/s and rejoinder, if any.

MS. Sinha b/o
ms. 17/1
MPS.

S.P.Sinha
(S. P. Sinha)
Dy. Registrar I/c

9/14.2.1997

The learned counsel for the applicant Shri A.K.Sinha is present. None for the respondents. The learned counsel for the applicant submits that he received the copy of the W/s on 27.1.1997. On perusal of the record it appears that the W/s is not on the record. Office is again directed to trace out the same and place it on the record immediately. Put up on 24.2.1997 for W/s and rejoinder if any.

*W/s filed by me
MS/PT on 29/1/97
and attached
A1*

MPS.

S. P. Sinha
(S.P. Sinha)
Dy. Registrar I/c

10/24.2.1997

The learned counsel for the applicant Shri A.K.Sinha is present. None for the respondents. On perusal of order no.4 dated 24.7.1996 it appears that the instant application was adjourned to 17.9.1996 ~~hearing on~~ ~~making the rule returnable~~ for admission hearing. W/s has been filed in this case. The learned counsel for the applicant submits that he will file the rejoinder to the W/s during the course of the day. In the circumstances, let it be listed before the Hon'ble Bench for ~~admission~~ ~~admission~~ hearing on 6.3.1997. However, pleading will be completed subject to filing of rejoinder to W/s.

For Adm.

MPS.

S. P. Sinha
(S.P. Sinha)
Dy. Registrar I/c

11. / 6.3.97.

Shri S. Kumar, the counsel for the applicant.

Shri Lalit Kishore, the learned Addl. Standing counsel for the respondents is not present. List it on 10.3.97 with the name of Shri Lalit Kishore, the learned counsel for the respondents.

W/N/V

/CBS/

Adige
(S.R. Adige)

Member (A)

Mehrotra
(V.N. Mehrotra)
Vice-chairman

19./ 10.3.97. Shri A.K. Sinha, the counsel for the applicant.

Shri Lalit Kishore, the Addl. Standing Counsel for the respondents.

The learned counsel for the applicant states that he has filed rejoinder on 25.2.97. ~~Let the same be~~ brought on record. Pleadings in this case are complete.

2. Heard learned counsel for the applicant on admission. Admit. List it on 30.4.97 for hearing.

*rejoinder on
behalf of the
applicant
above named
filed on
attached
11.4.97*
/CBS/

S.R. Adige
(S.R. Adige)

Member (A)

V.N. Mehrotra
(V.N. Mehrotra)

Vice-chairman

3./ 30.4.97. List this case on 22.7.97 for hearing.

/CBS/

K. Muthu Kumar
(K. Muthu Kumar)

Member (A)

V.N. Mehrotra
(V.N. Mehrotra)

Vice-chairman

14/22.07.97

List for hearing on 09.09.1997.

SKJ

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

15./ 9.9.97.

List it on 13.11.97 for hearing.

/CBS/

R.K. Aahooja
(R.K. Aahooja)
Member (A)

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

16

13.11.97

List on 16.1.98 for hearing.

CM

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

17/16.1.98 List it on 24.3.98 for hearing.

SKS

(V.N. Mehrotra)
Vice-Chairman

18./ 24.3.98. Shri A.K. Sinha, the counsel for the applicant.
None for the respondents.

On the request made on behalf of Shri Lalit Kishore
the Addl. Standing Counsel for the respondents, the case
is adjourned to 29.5.98 for hearing.

/CBS/

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-chairman

19./ 29.5.98. On the request by the learned counsel for the
applicant, the case is adjourned to 28.8.98 for hearing.

/CBS/

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-chairman

20/28.8.1998

List for hearing on 26.11.1998.

MES.

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

21/26.11.98

List on 04.02.1999 for hearing.

SKJ

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

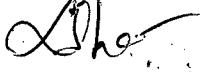
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

Application No. 199 in

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry	Orders of the Tribunal
22/4.2.1999	<p>O.A. -326/96</p> <p>Shri A.K. Sinha, counsel for the applicant.</p> <p>On the request of the learned counsel for the applicant, list it for hearing on 30.4.1999</p> <p> (Lakshman Jha) Member (J)</p> <p> (L.R.K. Prasad) Member (A)</p>
<u>23</u> 3.5.99 CM	<p>List it for hearing on 1.7.99.</p> <p> (Lakshman Jha) Member (J)</p> <p> (L.R.K. Prasad) Member (A)</p>
24/1.7.99.	<p>On the request, let it be listed on 22.7.99 for hearing.</p> <p> (L.R.K. PRASAD) MEMBER (A)</p> <p> (S. NARAYAN) VICE-CHAIRMAN</p>
25/22.07.99	<p>On request, put-up this matter on 07.09.1999 for hearing.</p> <p> (L.R.K. Prasad) Member (A)</p> <p> (S. Narayan) Vice-Chairman</p>

26/7.9.1999

On the request made on behalf of the learned counsel for the applicant, list for hearing on 28.10.1999.

Appealee Shri
filed by Adl

S.C.
S.P. 1999
MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

27/28.10.1999

On the request made on behalf of the learned counsel for the applicant, let it be listed for hearing on 9.12.1999.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

28/9.12.1999

Shri Amarnath proxy counsel for the applicant.

On the request made on behalf of the learned counsel for the applicant, list it for hearing on 20.1.2000.

MPS.

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

29/20.01.2000

For want of time, list it on 07.03.2000 for hearing.

SKJ

(L.Hmingliana)
Member (A)

(S.Narayan)
Vice-Chairman

30/07.03.2000 Shri A.K.Sinha, counsel for the applicants.

Shri G.K.Agarwal ASC for the respondents.

On request, list it on 06.04.2000 for hearing.

SKJ

(L.Hmingliana)/M(A)

(S.Narayan)/V.C.

31./ 6.4.2000.

For want of time, hearing is adjourned to
22.5.2000.

Scd
/CBS/ (L.R.K. PRASAD)
MEMBER (A)

Saw
(S. NARAYAN)
VICE-CHAIRMAN

32./ 22.5.2000.

For want of time, hearing is adjourned to 24.7.2000.

Scd
/CBS/ (L.R.K. PRASAD)
MEMBER (A)

Saw
(S. NARAYAN)
VICE-CHAIRMAN

33/24.7.2000

Shri A.K.Sinha, counsel for the applicant.

None for the respondents.

Scd
List it for hearing on 22.8.2000.

MRS.

Scd
(L. Hminglana)
Member (A)

Scd
(Lakshman Jha)
Member (J)

34

22.8.2000

Shri A.K.Sinha..counsel for the applicant.

None for the respondents.

Scd
For want of time, list it for hearing on
19.10.2000.

Scd
(L.Hminglana)
M(A)

Scd
(L.Jha)
M(J)

35/19.10.2000

Shri R.K.Verma for Shri.A.K.Sinha pounsel
for the applicant prays for time. List it for
hearing on 27.11.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

36/27.11.2000 : On the request made on behalf of the counsel
for the applicant, let it be listed again on
21.12.2000 for hearing.

skj

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

37/21.12.2000

For want of time, let it be listed for
hearing on 28.2.2001.

MES.

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

38/28.2.2001

On the request made by the learned counsel for
the applicant, list it for hearing on 20.3.2001.

SRK/

(L. HMINGLIANA)/M(A)

(L. JHA)/M(J)

39./ 20.3.2001.

For want of D.B., hearing is adjourned to 2.5.2001.

/CBS/

(L. HMINGLIANA)/M(A)

40/02.05.2001 :

For want of time, the hearing is adhourned
to 18.07.2001.

skj

(L.R.K.Prasad)/M(A)

(S.Narayan)/V.C.

41./ 18.7.2001. For want of D.B., hearing is adjourned to 18.9.2001.

/CBS/

(L. HMINGLI ANA)/M(A)

42./ 18.9.2001. For want of D.B., hearing is adjourned to 2.11.2001.

/CBS/

(L.R.K. PRASAD)/M(A)

43/02.11.2001 : Since DB is not available today, list it on 02.01.2002 for hearing.

skj

(L.R.K. Prasad)/M(A)

44./ 2.1.2002. Shri A.K. Sinha, counsel for applicant. Shri G.K. Agarwal, counsel for respondents.

As D.B. not is not available, list it on 24.1.2002 for hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

45/24.01.2002 : Mr. A.K.Sinha, for the applicant None for the respondents.

As prayed for, list it on 04.03.2002 for hearing. No further adjournment shall be granted.

skj

(L.R.K. Prasad)/M(A)

(B.N.Singh Neelam)/V.C

46/4.3 .2002 For want of D.B., list it for hearing on 15.4.2002.

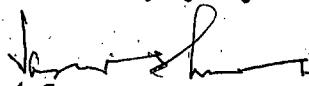
SKS

(B.N.Singh Neelam)/V.C.

47/15.4.2002

For want of time, be listed for hearing

on 10.5.2002.

 (Sarweshwar Jha) /M(A)

 (B.N. Singh Neelam) /VC

MES.

Popno
5.02

48/10.05.2002 :

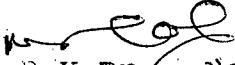
~~REKXXWXX~~

Mr. A.K.Sinha, for the applicant.

None for the respondents.

Let it be listed on 20.5.2002 for hearing.

skj

 (L.R.K. Prasad) /M(A)

 (B.N. Singh Neelam) /VC

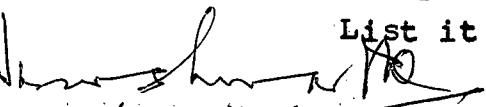
49/20.05.2002 : Mr. A.K.Sinha, counsel for the applicant.

None for the respondents.

L/c for the applicant prays for a short adjournment. Since the matter is of the year 1996, reluctantly the prayer so made is allowed.

List it on 30.05.2002 for hearing.

skj

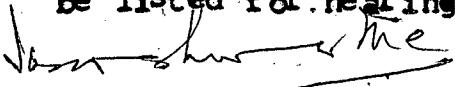
 (S.Jha) /M(A)

 (B.N. Singh Neelam) /VC

50/30.5.2002

A prayer is made on behalf of the applicant for short adjournment. The matter is of the year 1996. As prayed for let this item be listed for hearing on 15.7.2002.

MES.

 (Sarweshwar Jha) /M(A)

 (B.N. Singh Neelam) /VC

51/15.7.2002 For want of time, be listed for hearing
on 29.8.2002.

MBS.

Sarweshwar Jha
(Sarweshwar Jha) /M(A)

B.N.Singh Neelam
(B.N.Singh Neelam)/VC

52/29.08.2002 : Mr. A.K.Sinha, counsel for the applicants.
Mr. G.K.Agarwal, ASC for the respondents.

Learned counsel for the applicants at the very outset submits that as per the instructions given by his client, he does not want to press the matter and the same be disposed of as not pressed.

We have perused the record and checked the Vakalatnama. The same is filed by Mr. A.K.Sinha, learned counsel for the applicants. In that light, the prayer made on behalf of the applicants for withdrawal of the OA is allowed.

The O.A. stands accordingly, disposed of as withdrawn by the applicants.

skj

Sarweshwar Jha
(Sarweshwar Jha)
Member (A)

B.N.Singh Neelam
(B.N.Singh Neelam)
Vice-Chairman